

National Company Law Tribunal

Allahabad Bench

CP NO. 38/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: 1-Coram Technologies Ltd

SECTION OF THE COMPANIES ACT: 59 of the companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shambhu Chopra	Adv.	I. Coram	Shopra
2.0.	Gopal Verma	Adv.	Respondent R1	Gopal Verma
3.	Fahim	Adv.	R.K. Sharma	Fahim
4.	Prashant Burdhan	Adv.	Burdhan	Prashant

CP No.38/ALD/2017

Advocate, Shri Shambhu Chopra for the petitioner. Advocate, Shri Syed Fahim along with Gopal Verma for Respondent No.1. Shri Prashant Burdhan for Respondent No.2.

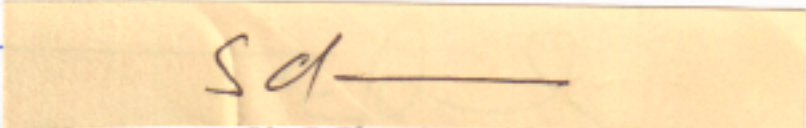
Advocate Shri Shambhu Chopra on behalf of the petitioner, make such grievance that the petitioner was not given full inspection of the records of the Respondent Company. He filed an application under section 424(2) read with Section 425 of the Companies Act, 2013.

A copy thereof be provided to the Respondent as well as spare copy be also given to the other respondent's counsel. The case is fixed for the reply.

The matter be listed on 23rd November, 2017.

Date: 24/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)